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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 18th September, 1978.

NOTIFICATION
INCOME TAX

No. 2509(F.No.404/57/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue No.2281(F.No.404/57/77-ITCC) dated 27.4.78 in the said notification for the letters and words "Sarvshri TRIDHIE BEGOMICK, RAJBATI SANKAR MITRA, PREMANGSEU KR. SEN GUPTA, SYAM MOHAN MAZUMDAR, DILIP KR. BANERJEE, NIJMAL KR. MUKHERJEE, D.K.SINHA, P.D. SHARMA, O.P.SAKENA and SUBIMAL BOY" the words and letters "Sarvshri TRIDHIE BEGOMICK, RAJBATI SANKAR MITRA, PREMANGSEU KR. SEN GUPTA, SYAM MOHAN MAZUMDAR, DILIP KR. BANERJEE, NIJMAL KR. MUKHERJEE, D.K.SINHA, P.D. SHARMA, O.P.SAKENA and B.D. MUKHERJEE" shall be substituted.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
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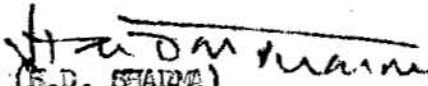
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* SHARMA *